

4. In case an employee succeeds in the election and he completes the term of office, his case will not be taken up for re-employment.

(d) Executives:

None of the executives, who have resigned have requested for re-instatement in the service. Hence, not applicable.

Non-executives

There is no provision for offering re-employment to those ex-employees who have been separated on account of resignation except on the grounds of contesting election as above. No application is pending for consideration.

Allocation of coal to Gujarat

1497. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of COAL be pleased to state:

- (a) whether the Ministry has received detailed representation from Government of Gujarat in regard to allocation of adequate quota of coal to power plants of the State;
- (b) the details of stand taken by the Central Government thereon;
- (c) whether it is a fact that the State faces heavy peaking power shortage due to non-availability of regular coal supply from the central pool; and
- (d) the remedial action taken in this context?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):
(a) and (b) Central Electricity Authority (CEA) has reported that representation has been received from Government of Gujarat for enhancing the Annual Contracted Quantity (ACQ) for their thermal power stations. Presently, supply of coal to power stations, including those located in Gujarat, is being governed by Fuel Supply Agreements, which *inter-alia*, indicates the Annual Contracted Quantity (ACQ) as allocated by the Central Electricity Authority. Any request for additional coal or enhancement over and above the allocated ACQ for 2010-11 has to be decided by CEA, keeping in view the overall coal availability and other relevant facts. So far, CEA has not indicated any

enhancement in the ACQ for the Thermal Power Plants located in Gujarat for 2010-11 over and above the allocated ACQ.

(c) and (d) CEA has reported that during the period April-June 2010, Gujarat faced a peak deficit of 904 MW (8.9%). As per the terms of the respective Fuel Supply Agreement (FSA) between the subsidiary coal companies of Coal India Limited (CIL) and power stations of Gujarat, coal dispatch is guaranteed at the level of 90% of the Annual Contracted Quantity (ACQ). Despatch of coal from CIL sources to Gujarat state owned power stations and Torrent Thermal power station during 2009-10 was 98% and 94% respectively of the Annual Contracted Quantity. During 2010-11, upto June, 2010, dispatch to Gujarat state owned power stations and Torrent Thermal power station was 93% and 96% (provisional) respectively of the Annual Contracted Quantity. The inter-ministerial Sub-group functioning in the Ministry of Coal monitors regularly the coal supplies to power utilities, including those located in Gujarat, for maintaining dispatches, keeping in view availability, logistics etc.

Supply of coal to Rajasthan

†1498. SHRI ASHK ALI TAK: Will the Minister of COAL be pleased to state:

(a) the quantity of coal in tonnes being provided monthly to Rajasthan for power production;

(b) whether it is a fact that power production in the State has been affected due to non-availabilities of coal on time; and

(c) whether Government proposes to assure the arrangement of supply of coal on time to the State?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) Presently, coal is being supplied by the coal companies of Coal India Limited under Fuel Supply Agreement/Memorandum of Understanding with the concerned power station, including those located in Rajasthan, based on the recommendations of Central Electricity Authority. A statement showing the month-wise contracted quantity and actual supplies in respect of power plants located in Rajasthan is given below:

†Original notice of the question was received in Hindi.